

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

[25.02.2021]

From
Punjab National Bank
B.O. Bank Road, Gorakhpur

To
The Interim Resolution Professional / Resolution Professional,
Adv. Shравan Kumar Vishnoi


Subject: Submission of claim and proof of claim.

Madam/Sir,

PNB, Bank Road, Gorakhpur, hereby submits this claim in respect of the corporate insolvency resolution process of M/s Renu Residency Pvt Ltd. The details for the same are set out below:

Relevant Particulars	
1.	Name of the financial creditor PNB, Bank Road, Gorakhpur
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual) Sol ID- 018300 IFSC – PUNB018300
3.	Address and email address of the financial creditor for correspondence PNB, Bank Road, Gorakhpur Bo0183@pnb.co.in
4.	Total amount of claim (including any interest as at the insolvency commencement date) O/S ON 12.02.2021 PRINCIPAL – Rs. 143423092.00 INTT. – Rs. 152267535.72 TOTAL – Rs. 295690627.72
5.	Details of documents by reference to which the debt can be substantiated APPLICATION WITH BOARD RESOLUTION DT. 01.06.2010 LOAN DOCUMENTS DATED 25.09.2010(PNB-58, PNB - 576, PNB -873) SANCTIONED LETTER DATED 25.08.2010 APPLICATION FOR RESCHEDULEMENT DATED 03.11.2011 SUPPLEMENTARY AGREEMENT FOR TERM LOAN DATED 08.09.2011 SANCTIONED LETTER FOR RESCHEDULEMENT DATED 06.09.2011 FORM 8 MORTGAGE DOCUMENT DATED 25.09.2010
6.	Details of how and when debt incurred SANCTIONED LETTER DATED 25.08.2010
7.	Details of any mutual credit, mutual debts, or other mutual dealings between NA



Relevant Particulars	
the corporate debtor and the creditor which may be set-off against the claim	
8. Details of any security held, the value of the security, and the date it was given	Land (Hostel building) and building and other fixed assets created by the bank advances situated at Ramnagar, Karjaha, Deoria Road, Gorakhpur adjacent to the school building (DPS) (Annexure attached for details of IPs)
9. Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	Loan A/c No. 018300IC00000282 IFSC – PUNB018300
10. List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	APPLICATION WITH BOARD RESOLUTION DT. 01.06.2010 LOAN DOCUMENTS DATED 25.09.2010(PNB-58, PNB - 576, PNB -873) SANCTIONED LETTER DATED 25.08.2010 APPLICATION FOR RESCHEDULEMENT DATED 03.11.2011 SUPPLEMENTARY AGREEMENT FOR TERM LOAN DATED 08.09.2011 SANCTIONED LETTER FOR RESCHEDULEMENT DATED 06.09.2011 MORTGAGE DOCUMENT DATED 25.09.2010, FORM 8 ACCOUNT STATEMENT
PNB, Bank Road, Gorakhpur	
Kumar Amitabh	
Branch Head (Chief Manager) 	
Bank Road, Gorakhpur	

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.



Annexure attached for details of IPs

Sr. No.	Date of Purchase	Khasra/Araji no.	Amount	Area in Hectares	Area in Acres
1.	23.12.2009	1325ka, 1357ka, 1364ka, 1379ka, 1387ka, 1388ka, 1389ka, 1364ka, 1379kh, 1387kh, 1388kh, 1389kh	7693700.00	1.755	4.3875
2.	22.06.2009	1301, 1337, 1346, 1345, 1355, 1361	153100.00	0.11	0.275
3.	18.12.2008	1259, 1260, 1323, 1326, 1320, 1327kh, 1328kh, 1354, 1327ka, 1328ka, 1354ka, 1356, 1277ka, 1319, 1333, 1352, 1353, 1322, 1330, 1331, 1332, 1341	342860.00	0.406	1.015
4.	06.03.2009	1341, 1310, 1343, 1344, 1262, 1301, 1337, 1346	215150.00	0.225	0.5625
5.	29.12.2008	1322, 1330, 1331, 1334, 1335, 1320, 1341	348600.00	0.271	0.6775
6.	18.12.2008	1348, 1349, 1350, 1318, 1335, 1338, 1359	205755.00	0.214	0.535
7.	13.04.2009	1258, 1289, 1317, 1340, 1316, 1321	489560.00	0.375	0.9375
8.	06.04.2009	1301, 1337, 1346, 1320, 1321, 1361, 1339, 1278ka	224110.00	0.229	0.5725
	TOTAL		9672835.00	4.159	10.3975
	Add Land Development charges		4887165.00		
	TOTAL		14560000.00		





उत्तर प्रदेश UTTAR PRADESH

36AE 312140


DECLARATION

I, Kumar Amitabh, currently residing at Gorakhpur, do hereby declare and state as follows: -

1. M/s Renu Residency Pvt. Ltd, the corporate debtor was, at the insolvency commencement date, being the 25th day of February, 2021 actually indebted to me for a sum of Rs. 296294417.44.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: Account Statement
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:NA
5. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date:

Place:


(Signature of the claimant)

VERIFICATION

I, [Name] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Gorakhpur on this 25th day of February 2021.


(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]